

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

CP/021/00089/2018 in OA/021/00056/2017

Date of Order : 25-04-2019

Between :

G. Ramesh S/o G. Dharmaiyah,  
Aged about 42 years,  
Working as Gramin Dak Sevak Mail Career,  
Sarvapur B.O a/w Jangala Pally,  
Hanmkonda Division,  
Warangal District. ....Applicant

AND

1. Union of India represented by  
The Secretary,  
Ministry of Communication & IT,  
Department of Posts – India,  
Dak Bhavan, Sansad Marg,  
New Delhi 110001.
  
2. Col.B.Chandra Sekhar,  
Aged about 58 years,  
The Chief Postmaster General,  
Telangana Circle, “Dak Sadan”,  
Hyderabad 500001.
  
3. Sri Akash Deep Chakravarthy,  
Aged about 55 years,  
The Postmaster General,  
Hyderabad Region,  
Hyderabad 500001.
  
4. Sri M.Seshagiri Rao,  
Aged about 58 years,  
The Superintendent of Post Offices,  
Hanumakonda Division,  
Hanumakonda 506001. ....Respondents

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Counsel for the Applicant: Mr. M. Venkanna

Counsel for the Respondents : Mr. A. Surender Reddy, Addl CGSC

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CORAM :

THE HON'BLE MR.V.AJAYKUMAR, JUDICIAL MEMBER

THE HON'BLE MRS.NAINI JAYASEELAN,ADMINISTRATIVE MEMBER

(Oral Order per Hon'ble Mr.V.AjayKumar, Judicial Member)

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Original Application No.56/2017 filed by the applicant was allowed by this Tribunal on 09.11.2017 (Annexure-I).

2. The Writ Petition No.530/2018 filed by the Respondents against the OA order was dismissed by the Hon'ble High Court on 08.02.2018. The Respondents have filed SLP (C) Diary No.43274/2018 before the Hon'ble Supreme Court of India against the above said orders and the Hon'ble Supreme Court of India vide its order dated 07.01.2019 by issuing notice on the application for condonation of delay as well as on the Special Leave Petition returnable in four weeks observed that, "in the meantime, no coercive steps shall be taken against the petitioners on the basis of the impugned judgment."

3. In the circumstances and in view of the orders passed by the Hon'ble Supreme Court of India, the CP is closed. The notices are discharged. However the Original Applicant is at liberty to avail his remedies in accordance with law once the order of the Hon'ble Supreme Court ie "in the meantime, no coercive steps shall be taken against the petitioners on the basis of the impugned judgment" is vacated or the Special Leave

Petition is finally closed.

4. No order as to costs.

(NAINI JAYASEELAN)	(V.AJAYKUMAR)
ADMINISTRATIVE MEMBER	JUDICIAL MEMBER

Dated : 25<sup>th</sup> April, 2019.  
Dictated in Open Court.

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